

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)**

ITEM No.06
I.A.Nos.276 & 565/2022 in
C.P.(IB)No.137/BB/2019

IN THE MATTER OF:

M/s. India Renewable Energy Development Ltd. ... Petitioner
Vs.
M/s. Nobel Inspat & Energies Ltd. ... Respondent

Order under Section 7 of I&B, 2016

Order delivered on 23.12.2022

CORAM:

**SH. H.V.SUBBA RAO
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant in
I.A.No.276/2022 : Shri K. Dushyantha Kumar

ORDER

I. I.A.No.276/2022:

1. This Application has been filed by M/s. SLD Steels Private Limited (Applicant), for seeking to grant extension of implementation term of Resolution Plan for the period of one year from 19.03.2022 to 18.03.2023 to complete the proposed merger as per approved Resolution Plan.
2. Heard Shri K. Dushyantha Kumar, learned Resolution Professional.
3. The learned Resolution Professional submits that he has filed an Application for condonation of delay.
4. List the case on **31.01.2023**.

II. I.A.No.565/2022:

1. This Application has been filed by M/s. SLD Steels Private Limited (Applicant) for seeking to sanction the Scheme of Amalgamation of Transferor Company and Transferee Company and their respective shareholders and creditors. |

— Sd —

:2:

2. Heard Shri K. Dushyantha Kumar, learned Resolution Professional.
3. List the case on **31.01.2023**.

— Sd —

(**MANOJ KUMAR DUBEY**) ✓
MEMBER (TECHNICAL)

— Sd —

(**H.V.SUBBA RAO**)
MEMBER (JUDICIAL)

Shruthi